

LIR No. 291/17
Sanjay Kumar Singh vs. M/s Unitect Amusement Parks Ltd.

08.09.2020

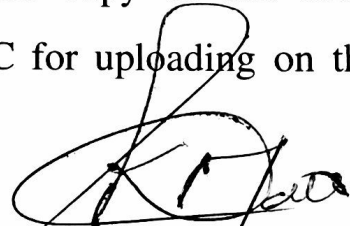
Present: None for the workman.

The matter is fixed for today for consideration.

But, today, despite of repeated calls, no one has appeared on behalf of any of the workman.

Accordingly, the matter stands adjourned for consideration on 26.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
08.09.2020

LIR No. 292/17

Arun Kumar vs. M/s Unitect Amusement Parks Ltd.

08.09.2020

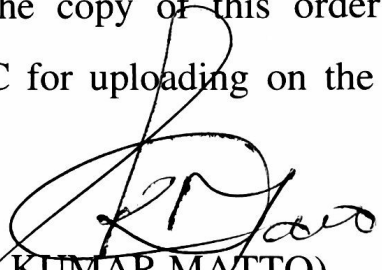
Present: None for the workman.

The matter is fixed for today for consideration.

But, today, despite of repeated calls, no one has appeared on behalf of any of the workman.

Accordingly, the matter stands adjourned for consideration on 26.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
08.09.2020

LIR No. 2284/19

Deenanath Sharma vs. M/s A.K. Lumbers Pvt. Ltd.

08.09.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
Sh. Abhishek Shukla, AR for the management.

The matter is fixed for today for talk of settlement, failing which for framing of issues.

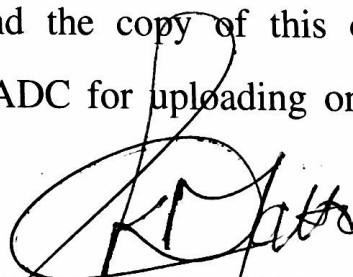
Today, on calling of the case, the Ld. AR for the workman and proxy AR for the management have appeared. This court has tried to corroborate the chances of settlement and found that the element of settlement are there.

Accordingly, this court is of the considered opinion that this is a fit case for making reference to the E-Lok Adalat to be held on 20.09.2020. Accordingly, the matter is referred to the E-Lok Adalat to be held on 20.09.2020. Both the parties and their ARs are directed to appear in the E-Lok Adalat on 20.09.2020 at 10 A.M.

Ahlmad is directed to send the file in the E-Lok Adalat.

In case of failure of settlement, matter is ordered to be listed for framing of issues on 28.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
08.09.2020

Misc DJ No. 53/20

M/s Puri Travels vs Phoolchand Yadav now Deceased

08.09.2020

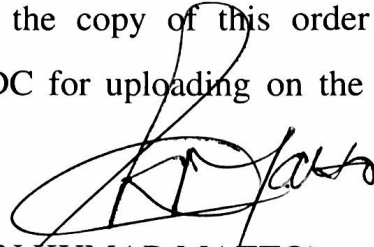
Present: None for the applicant/management.

The matter is fixed for today for filing of the copy of the award dated 10.01.2019 as mentioned in the application under Order 9 Rule 13 of CPC and also for the consideration on the application.

But, today despite of repeated calls, no one has appeared on behalf of the applicant/management.

Accordingly, the matter stands adjourned for the same purpose on 28.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

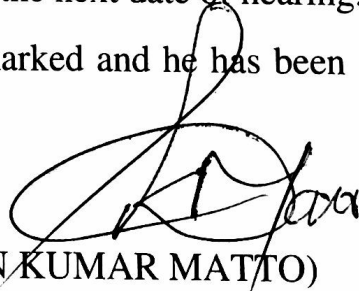


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

At 11.30 A.M.

At this stage, Sh. Rohit Nagpal, Ld. AR for the management/applicant has appeared and submitted that he will file the copy of award, which is sought to be set aside on the next date of hearing.

Accordingly, his presence is marked and he has been apprised about the next date of hearing.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

08.09.2020

LIR No. 1433/19
Nanak Chand vs. M/s D.K. Steels

08.09.2020

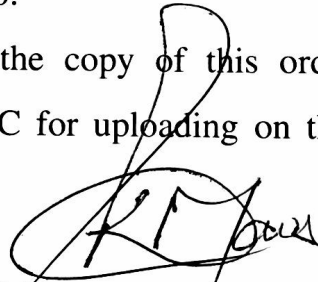
Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues.

But, today despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for filing of rejoinder and also for framing of issues on 12.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
08.09.2020

LIR No. 1436/19

Rajesh Kumar vs. M/s D.K. Steels

08.09.2020

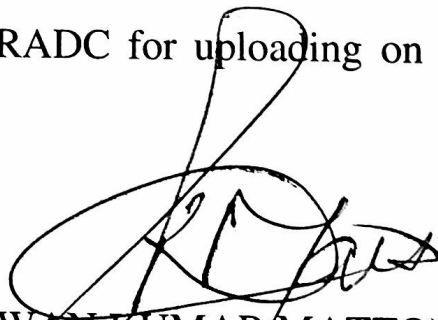
Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues.

But, today despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for filing of rejoinder and also for framing of issues on 12.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR/MATTO)

Presiding Officer Labour Court-IX

Rouse Avenue Courts/New Delhi

08.09.2020

LIR No. 1438/19

Harish Chander Yadav vs. M/s D.K. Steels

08.09.2020

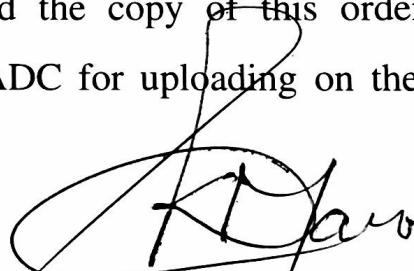
Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues.

But, today despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for filing of rejoinder and also for framing of issues on 12.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
08.09.2020

LIR No. 8838/16
Jitan Gupta vs. M/s Malhotra Glass Center

08.09.2020

Present: None for the parties.

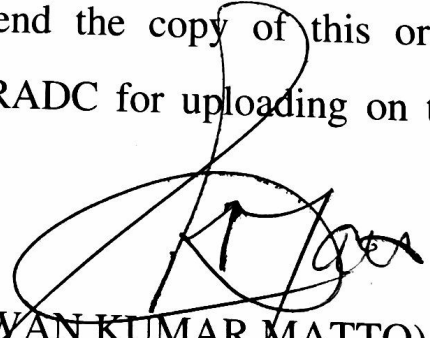
The matter is fixed for today for the evidence of the workman.

Notice to the witness i.e. Branch Manager, Syndicate Bank is received back with the report served.

But, today, despite of repeated calls, no one has appeared on behalf of any of the parties and also on behalf of the witness.

Accordingly, the matter stands adjourned for the evidence of the workman on 12.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner. Workman is also take steps for the service of the witness sought to be summoned at least two months prior to the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
08.09.2020

LIR No. 1889/17
Sanjay Kumar Giri vs. M/s P.K. Metal

08.09.2020

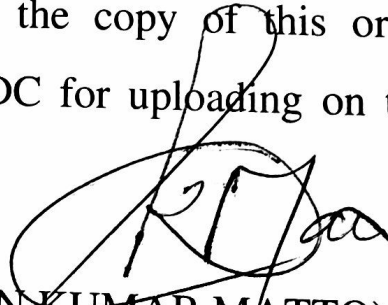
Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

But, today despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for the evidence of the workman on 13.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

08.09.2020

LIR No. 1159/19

Manoj Kumar vs. M/s Press Trust of India

08.09.2020

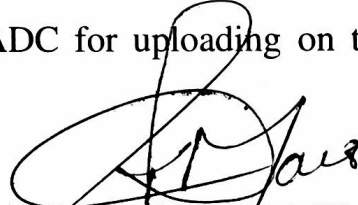
Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

But, today despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for the evidence of the workman on 13.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

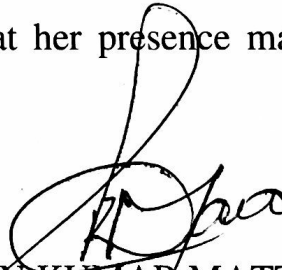
Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
08.09.2020

At 11.52 A.M.

At this stage, Ms. Avtar Kaur Dhingra, Ld. AR for the workman has appeared and submitted that her presence may be marked. Accordingly, her presence is marked.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
08.09.2020

LID No. 308/19

Shiv Ratan vs. M/s R.C. Jindal Industries

08.09.2020

Present: Workman with AR Sh. Ajit Kumar Singh.
Management is already exparte.

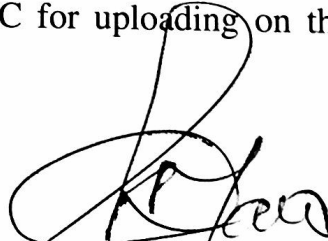
The matter is fixed for today for the exparte evidence of the workman.

Workman is present. Accordingly, workman has been examined and discharged.

Ld. AR for the workman has submitted that workman is desirous to examine some other witness and seeks adjournment.

Accordingly, the matter stands adjourned for remaining exparte evidence of the workman on 03.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
08.09.2020

LID No. 309/19

Mukesh Kumar vs. M/s R.C. Jindal

08.09.2020

Present: Workman with AR Sh. Ajit Kumar Singh.
Management is already exparte.

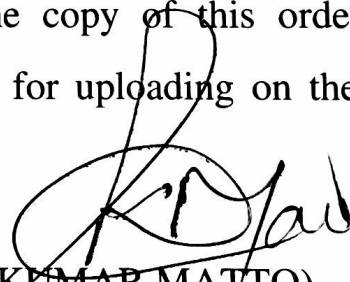
The matter is fixed for today for the exparte evidence of the workman.

Workman is present. Accordingly, workman has been examined and discharged.

Ld. AR for the workman has submitted that workman is desirous to examine some other witness and seeks adjournment.

Accordingly, the matter stands adjourned for remaining exparte evidence of the workman on 03.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

08.09.2020

LID No. 4016/18

Subhash Chand vs. M/s Printman Associates Pvt. Ltd.

08.09.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
Sh. Abhishek Shukla, AR for the management.

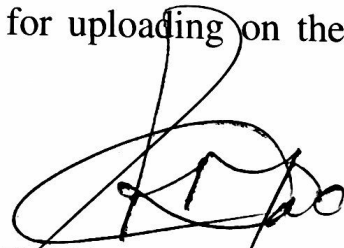
The matter is fixed for today for the evidence of the management.

Today, the Ld. AR for the management has filed the affidavit of Ms. Babita Jain. Copy thereof has been supplied to the Ld. AR for the workman.

The Ld. AR for the management seeks adjournment as the witness has not come in view of spreading of covid 19.

Accordingly, the matter stands adjourned for the evidence of the management on 06.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
08.09.2020